

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins.) No. 295 of 2018

IN THE MATTER OF:

Krishna Kumar Mintri & Anr.

...Appellants

Vs

Kamalesh Kr. Singhania & Anr.

....Respondents

Present:

For Appellants: Mr. Krishnendu Dutta, Mr. S. Parashar and Ms. Shaily Pandey, Advocates.

For Respondents: Mr. Rajesh Kumar and Mr. V Govinda Ramanan, Advocates for Respondent No. 2.

ORDER

12.06.2018:The issue was taken up after being mentioned by the counsel for the appellant.

Heard both the parties. C.A(IB) No. 462/KB/2018 should be considered first before the Resolution Plan is taken up for approval. Counsel for respondent no. 2 have made a statement that he has no objection to consideration of this application.

He in principal does not object being considered at whatever stage the NCLT deems fit.

If C.A (IB) No. 462/KB/2018 will have a material impact on resolution plan it will be in the fitness of things that it will be considered first before resolution plan is taken up for approval.

In view of the above observation the appeal stands disposed of.

(Balvinder Singh)
Member (Technical)

sh/gc